

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

4. **IA-740/2021, MA-1254/2019 in C.P.(IB)/543(MB)/2018**

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **21.09.2022**

NAME OF THE PARTIES: **Cooltech Appliances Private Limited**
Vs
Kail Limited

SECTION: 9, 30 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Rohan Rajadhyaksha a/w Adv. Dhruvad Vaghani, Adv. Ajiz M K, Adv. Rishabh Sethi i/b Lex Aeterna Practices, Ld. Counsel for the Applicant/RP in IA-740/2021 present. Mr. Rahul Sarada a/w Adv. Dhruvad Vaghani, Adv. Ajiz M K, Adv. Rishabh Sethi i/b Lex Aeterna Practices, Ld. Counsel for the Applicant in IA- 1254/2019 present. Mr. Shyam Kapadia i/b Vishal Shriyan, Ld. Counsel for the Respondent-1 present. Mr. Nausher Kohli a/w Mr. Debarshi Dutta, Ms. Subhalaxmi Sen and Mr. Aayush Kevlani i/b Solaris Legal, Ld. Counsel for the Resolution Applicant present.
2. IA-1254/2019: Heard and perused the records. Reserved for orders. Written Submissions to be submitted by both sides within two days.
3. IA-740/2021: This is an Application filed by the Resolution Professional seeking approval of the Resolution Plan.
4. List IA-740/2021 for final hearing on **11.10.2022**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)